

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2018

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

Petition No.53/MP/2021 along with IA 26/2003 & 100/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petition No.61/MP/2021 along with IA. 28/2021 & 42/2022

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APEPDCL and 3 Ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties present : Ms. Swapna Seshadri, Advocate, KSKMPL
Ms. Harsha V. Rao, Advocate, KSKMPL
Ms. Aishwarya Subramani, Advocate, KSKMPL
Shri Anand K. Ganeshan, Advocate, KSKMPL
Shri Sanjay Sen, Senior Advocate, AP Discoms



Shri Ruth Elwin, Advocate, AP Discoms
Shri S. Vallinayagam, Advocate, AP Discoms
Shri K. Sudheer, AP Discoms
Shri V. Venkateswarulu, AP Discoms

Record of Proceedings

Due to paucity of time, the matters could not be taken up for hearing. Accordingly, the same were adjourned.

2. The matter will be listed for hearing on **8.4.2025 at 2:30 pm.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

